

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

29. C.P. (IB)/1111(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: State Bank Of India
Vs
Mr. Nitin Sandesara

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Atishay Jain a/w Ms. Tanushree i/b Mr. Kunal Kanungo, Ld. Counsel for the Financial Creditor present through physical mode. Mr. Suraj Choudhary, Resolution Professional present in person through physical mode. No representation on the part of the Personal Guarantor.
2. On going through the order file, this Bench noticed that vide order dated 13.03.2024, the Financial Creditor was directed to issue paper publication and the matter was adjourned to 06.05.2024. On 06.05.2024, the Financial Creditor filed proof of service of paper publication.
3. Despite the service of notice, there is representation on the part of the Personal Guarantor. Hence, the Personal Guarantor is set *ex-parte*.
4. Post this matter on **06.08.2024** for final hearing.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)